Directorate General of Foreign Trade UdyogBhawan **DES-V Section**

The Meeting No.20/AM-17 for the licensing year 2016-17 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 05.01.2017 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1	Shri V.K. Kohli, Director	TC office, Noida
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Nand Lal, Consultant	DIPP
4.	Shri R.L.Meena, FTDO	DGFT

At the outset the Minutes of NC-V Meeting No.19/AM-17 held on 22.12.2016 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.20/AM-17 dated 05.01.2017 was taken up for discussion and the decision taken in respect of each case is enumerated below:

MEETING NUMBER

: 20/84-ALC3/2016 MEETING DATE: 05.01.2017

Case No.: 28/18/84-

Party Name: SCAP TECHNO Meet No/Date: 20/84-

Status: Approved

ALC3/2016

FAB PVT.LTD.

ALC3/2016

05.01.2017

HO File

RLA File

Lic.No/Date:5210040975

:01/84/050/00309/AM17/

:52/24/040/00003/AM15/

24.04.2014

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case by allowing 1.080 kg/kg on net content of the export product.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.: 26/18/84-

Party Name: PEARLGLOBAL Meet No/Date: 20/84-

Status: Deferred

ALC3/2016

INDUSTRIES LIMITED

ALC3/2016 05.01.2017

HO File

RLA File

Lic.No/Date:0510390241 Defer

2 :01/84/050/00307/AM17/

:05/24/040/00208/AM15/

11.08.2014

Date:02.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 03.01.2017 through email to submit the justification alongwith sketch and sample as the higher wastage requirement of inputs in this case. NC decided to wait for their reply. The case stands deferred for re-listing on 02.02.2017.

Case No.:1/20/84-ALC3/2015 Party Name:POLY LOGIC

Meet No/Date:20/84-

Status: Approved

INTERNATIONAL PVT. LTD.

ALC3/2016 05.01.2017

HQ File

RLA File

Lic.No/Date:5610004680

:01/84/050/00189/AM16/

:56/24/040/00022/AM16/

14.09.2015

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. Committee decided to ratify the norms in respect of the Advance Authorisation 3 issued in this case as detailed below:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Shade net (kintted	300000.000 KG	1.	H.D.P.E. Granules	As applied
	coloured fabric) net		2.	L.D.P.E. Granules	As applied
	content of packing		3.	L.L.D.P.E. Granules	As applied
	material 15715 kgs.		4.	Additive Master batch U.V. STABLIZER	1200 Kg
			5.	Additive Clolured Master Batch	4800 kg

H.D.P.E. Granules for Packing As per packing Materil Policy

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:7/24/84-ALC3/2015 Party Name: A.M. VINYL

PVT.LTD.,

Meet No/Date:20/84-

Status: Deferred

ALC3/2016 05.01.2017

HQ File

RLA File

Lic.No/Date:0510395966 Defer

4 :01/84/050/00259/AM16/

:05/23/040/00300/AM16/

19.10.2015

Date:02.02.2017

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by DIPP to the firm. NC decided to wait for their comments. The case stands deferred for re-listing on 02.02.2017.

Case No.:40/30/84-ALC3/2015 Party Name:MACRO

INTERNATIONAL CO.

Meet No/Date:20/84-

Status: Reject

ALC3/2016 05.01.2017

HO File

RLA File

Lic.No/Date:0310800949

11.12.2015

:01/84/050/00436/AM16/ :03/95/040/00415/AM16/

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by DIPP to the firm 20.10.2016 to furnish the following:

Manufacturing process indicating stage wise wastage of raw material. i)

ii) Import content of raw materials in the export product.

Weight of Phenolic Resin to be used in manufacturing export product indicating solid resin iii) content.

Production of the export item vis-a-vis consumption of raw material (both imported & iv) indigenous) during the last three years duly certified by a Chartered Accountant.

Reply is not received from the firm so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:42/30/84-ALC3/2015 Party Name:MACRO

INTERNATIONAL CO.

Meet No/Date: 20/84-

Status: Reject

ALC3/2016

05.01.2017

HO File

RLA File

Lic.No/Date:0310800940

:01/84/050/00438/AM16/

:03/95/040/00620/AM16/

11.12.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by DIPP to the firm 23.08.2016 to furnish the following:

Manufacturing process indicating stage wise wastage of raw material. i)

ii) Import content of raw materials in the export product.

Weight of Phenolic Resin to be used in manufacturing export product indicating solid resin iii) content.

Production of the export item vis-a-vis consumption of raw material (both imported & iv) indigenous) during the last three years duly certified by a Chartered Accountant.

Reply is not received from the firm so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case.

RA concern may take necessary action subject to compliance of other usual conditions.

Meet No/Date:20/84-

Status: Deferred

Case No.:1/26/84-ALC3/2015 Party Name: DUCERE

TECHNOLOGIES PRIVATE ALC3/2016

05.01.2017

HQ File

LIMITED **RLA File**

Lic.No/Date:0910062977 Defer

Status: Approved

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the applicant firm has not appeared before NC on 05.01.2017. NC decided to defer the case for re-listing on 02.02.2017.

Case No.:35/30/84-

Party Name: CIL TEXTILES Meet No/Date: 20/84-

ALC3/2016

05.01.2017

HQ File

ALC3/2015

RLA File

Lic.No/Date:5610004779

:01/84/050/00431/AM16/

:56/24/040/00044/AM16/

PRIVATE LIMITED.

18.12.2015

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their U.O. No. 7/348/2016 –TSW dated 09.01.2017 as detailed below:

	S.No.	Export Product	Export Quantity		Import item	Quantity allowed
h	1.	Poly Cotton Woven Fabric Dyed	40022.0 KG	1.	Chemical FH 9004/123	0.03130 KG./KG of export product
-				2.	Chemical UKALIT L-17	0.1250 KG./KG of export product
				3.	Chemical AFORTIN BF - 5060	0.0315 KG./KG of export product
				4.	Chemical UKANOL RUN 01	0.4677 KG./KG of export product
				5.	Chemical EVAROL 035	0.0238 KG./KG of export product

Note: Chemical shall be restricted to in terms of General note for Textiles at S.No. 5. RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:6/4/84-ALC3/2016

Party Name: MACRO

Meet No/Date:20/84-

Status: Reject

INTERNATIONAL CO.

ALC3/2016

05.01.2017

HQ File

RLA File

Lic.No/Date:0310802665

:01/84/050/00030/AM17/

:03/95/040/00694/AM16/

17.02.2016

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by DIPP to the firm 23.08.2016 to furnish the following:

- i) Manufacturing process indicating stage wise wastage of raw material.
- 11) Import content of raw materials in the export product.
- iii) Weight of Phenolic Resin to be used in manufacturing export product indicating solid resin content.
- Production of the export item vis-a-vis consumption of raw material (both imported & indigenous) during the last three years duly certified by a Chartered Accountant.

Reply is not received from the firm so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:27/18/84-

Party Name: PRECISE

Meet No/Date:20/84-

ALC3/2016

SEAMLESS APPARELS PVT ALC3/2016

Status: Approved

LTD

05.01.2017

HQ File

RLA File

Lic.No/Date:0510397696

:01/84/050/00308/AM17/

:05/24/040/00577/AM16/

23.02.2016

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details given in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.



RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:25/8/84-ALC3/2016	Party Name:NEXG APPARELS LLP	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status:Reject
1 1	HQ File :01/84/050/00122/AM17/	RLA File :03/95/040/00070/AM17/	Lic.No/Date:0310804194 26.04.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 14.09.2016 through email to furnish the measurement chart, CAD and sketch in this case. Reply is not received from the firm so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:8/4/84- ALC3/2016	Party Name:NARASIMHA MURTHY.MR(PROP.TECHNO FLEX INDUSTRIES)		Status: Deferred
HQ File	RLA File	Lic.No/Date:0710109820	Defer
12:01/84/050/00032/AM17/	:07/24/040/00041/AM17/	16.05.2016	Date:02.02.2017

Decision: Committee considered the case as per agenda and noted that the second reminder has been issued to RA. Bangalore on 05.01.2017 through e-mail to furnish the hard copy of three set of application of the firm. The reply is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 02.02.2017.

	Case No.:26/8/84- ALC3/2016	Party Name:MTV EXPORTS	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status: Deferred
13	HQ File :01/84/050/00123/AM17/	RLA File :03/95/040/00137/AM17/	Lic.No/Date:0310804869 20.05.2016	Defer Date:02.02.2017
	Decision: Committee consid	ered the case as per agenda alon	gwith other relevant papers	and went through

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. NC decided to ask the firm to submit the CAD and Measurement chart of the product. The case stands deferred for re-listing on 02.02.2017.

	Case No.:15/18/84- ALC3/2016	Party Name:UDYOGI SAFETY APPLIANCES PRIVATE LIMITED	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status: Deferred
14	HQ File	RLA File	Lic.No/Date:0210206746	Defer
	:01/84/050/00296/AM17/	:02/24/040/00184/AM16/	09.06.2016	Date:02.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 02.02.2017.

	Case No.:16/18/84- ALC3/2016	Party Name: UDYOGI INTERNATIONAL PRIVATE LIMITED	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status: Deferred
15	HQ File	RLA File	Lic.No/Date:0210206747	Defer
	:01/84/050/00297/AM17/	:02/24/040/00189/AM16/	09.06.2016	Date:02.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 02.02.2017.

fut

Gone 4

Case No.:32/8/84- ALC3/2016	Party Name: VENUS DENIM	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status: Withdrawn
HQ File	RLA File	Lic.No/Date:0810138234	
:01/84/050/00129/AM17/	:08/24/040/00131/AM17/	04.07.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm through e.mail on 05.12.2016 to furnish the detail of "indigo blue 30% Strength" of import item in this case. The reply of the firm has been received 10.01.2017 and stated that they have already submitted the above said Authorisation to RA, Ahmedabad for cancellation. Accordingly, Committee decide to withdraw the case.

RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:5/10/84- ALC3/2016	Party Name:ALOK INDUSTRIES LIMITED.	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status: Deferred
17	HQ File	RLA File	Lic.No/Date:0310806290	Defer
	:01/84/050/00181/AM17/	:03/94/040/00250/AM17/	15.07.2016	Date:02.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida on 11.08.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 02.02.2017.

Case No.:9/12/84- ALC3/2016	Party Name:ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status:Deferred
HQ File	RLA File	Lic.No/Date:0810138304	Defer
:01/84/050/00200/AM17/	:08/24/040/00141/AM17/	18.07.2016	Date:02.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 03.11.2016 through e.mail to furnish the following:

- Measurement of export item provided by the buyer, indicating export order Number, style number etc.
- 2. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification.
- 3. Sketch of the garment with marking.
- 4. CAD of the garment with efficiency.

The reply is not received from the firm. NC decided to wait for their comments. The case stands deferred for re-listing on 02.02.2017.

Case No.:10/12/84-	Party Name: ARVIND	Meet No/Date:20/84-	Status: Deferred
ALC3/2016	GOODHILL SUIT	ALC3/2016	
	MANUFACTURING	05.01.2017	
	PRIVATE LIMITED		
HQ File	RLA File	Lic.No/Date:0810138310	Defer
:01/84/050/00201/AM17/	:08/24/040/00143/AM17/	19.07.2016	Date:02.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 05.10.2016 through email to furnish the following:

- 1. Measurement of export item provided by the buyer, indicating export order Number, style number etc.
- 2. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification.
- 3. Sketch of the garment with marking.
- 4. CAD of the garment with efficiency.

The reply of the firm is not received so far. NC decided to wait for their reply. The case stands deferred for

fund

G 5

Case No.:11/12/84- ALC3/2016	Party Name:CHELSEA MILLS LLP	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510399131	Defer
20 :01/84/050/00202/AM17/	:05/23/040/00198/AM17/	19.07.2016	Date:02.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 08.11.2016 to furnish the CAD, measurement chart and sketch in this case. Reply is not received from the firm. NC decided wait for their reply. The case for re-listing on 02.02.2017.

Case No.:16/12/84- ALC3/2016	Party Name:ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status:Deferred
HQ File	RLA File	Lic.No/Date:0810138309	Defer
:01/84/050/00207/AM17/	:08/24/040/00142/AM17/	19.07.2016	Date:02.02.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 05.10.2016 through email to furnish the following:

- Measurement of export item provided by the buyer, indicating export order Number, style number etc.
- 2. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification.
- 3. Sketch of the garment with marking.
- 4. CAD of the garment with efficiency.

Reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for relisting on 02.02.2017.

Case No.:6/10/84- ALC3/2016	Party Name: KUSUMGAR CORPORATES PVT. LTD.	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0310806603	Defer
:01/84/050/00182/AM17/	:03/94/040/00293/AM17/	26.07.2016	Date:02.02.2017

22 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 12.09.2016 through email to furnish the manufacturing process and wastage of each stage in this case.

Committee also observed that the firm have informed on 12.09.2016 that they have noted the above said deficiency letter and requested for ratification the case on repeat basis which was fixed by NC on 24.09.2015. NC decided to defer the case for 02.02.2017.

Case No.:2/12/84- ALC3/2016	Party Name: ARISTO TEXCON PVT.LTD.	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0210206877	Defer
3:01/84/050/00193/AM17/	:02/24/040/00080/AM17/	05.08.2016	Date:02.02.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 05.10.2016 through email to furnish the manufacturing process with indicating stage wise wastage of each raw material, net import content of each raw material of export product, complete justification of higher wastage. Reply is not received from the firm so far. The case stands deferred for re-listing on 02.02.2017.

Kust

Gonf 6

 Case No.:28/12/84-ALC3/2016
 Party Name:JPM EXPORTS PRIVATE LIMITED
 Meet No/Date:20/84-ALC3/2016 05.01.2017
 Status:Deferred

 HQ File
 RLA File
 Lic.No/Date:0210206882 10.08.2016
 Defer

 24:01/84/050/00219/AM17/
 :02/24/040/00088/AM17/ 10.08.2016
 Defer

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC. Noida for their comments. NC decided to ask the firm to furnish the CAD with process charts i.e. photographs of the products in this case. The case stands deferred for re-listing on 02.02.2017.

 Case No.:29/12/84-ALC3/2016
 Party Name:PRIMO FASHIONS.
 Meet No/Date:20/84-ALC3/2016
 Status:Deferred

 25
 HQ File :01/84/050/00220/AM17/
 RLA File :32/24/040/00015/AM17/
 Lic.No/Date:3210077953 I1.08.2016
 Defer Date:02.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 02.02.2017.

 Case No.:17/12/84-ALC3/2016
 Party Name:ARISTO TEXCON Meet No/Date:20/84-PVT.LTD.
 Status:Reject ALC3/2016 05.01.2017

 HQ File :01/84/050/00208/AM17/
 RLA File :02/24/040/00090/AM17/
 Lic.No/Date:0210206903 17.08.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 05.10.2016 through email to furnish the manufacturing process with indicating stage wise wastage of each raw material, net import content of each raw material of export product, complete justification of higher wastage. Reply is not received from the firm so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case. RA concern may take necessary action subject to compliance of other usual conditions.

 Case No.:21/12/84-ALC3/2016
 Party Name:LOYAL TEXTILE MILLS LTD
 Meet No/Date:20/84-ALC3/2016 05.01.2017
 Status:Deferred

 27 HQ File :01/84/050/00212/AM17/
 RLA File :35/24/040/00025/AM17/
 Lic.No/Date:3510045009 17.08.2016
 Defer Date:02.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 02.02.2017.

	Case No.:1/12/84- ALC3/2016	Party Name:GANGA ACROWOOLS LIMITED	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status: Deferred
28	HQ File	RLA File	Lic.No/Date:3010103830	Defer
	:01/84/050/00192/AM17/	:30/24/040/00019/AM17/	29.08.2016	Date:02.02.2017

Decision: The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Ludhiana. NC decided to ask the RA, Ludhiana to furnish the hard copy of three set of application of the firm in this case. The case stands deferred for re-listing on 02.02.2017.

29 Case No.:7/18/84-

Party Name: ORIENT

Meet No/Date:20/84-

Status: Approved

Punt-



ALC3/2016

FASHION EXPORTS(INDIA) ALC3/2016

PVT.LTD.

05.01.2017

HQ File

RLA File

Lic.No/Date:0510399581

:01/84/050/00288/AM17/

:05/24/040/00266/AM17/

30.08.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case Accordingly. Committee decided to ratify the norms as applied for by the firm in respect of the Advance Authorisation issued in this case as per CAD.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:9/18/84-ALC3/2016 Party Name: SHANKAR

Meet No/Date:20/84-

Status: Approved

PACKAGINGS LIMITED ALC3/2016

05.01.2017

HQ File

RLA File

Lic.No/Date:0310807456

:01/84/050/00290/AM17/

:03/95/040/00440/AM17/ 30.08.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Committee decided to ratify the norms in respect of the Advance

Authorisation issued in this case as detailed below:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Flexible Intermediate Bulk Containers Net Content of Exports: Polypropylene Granules:	971.834 MT	1.	Relevant Polypropylene granules	1.10 kg/kg content contains in the export
	818.18 MT, HDPE Granules: 4.25 MT, Master Batch		2.	Relevant HDPE granules	1.05 kg/kg content contains in the export
	ANTIFIBRILLANT: 12.27 MT, Master Batch White:6.13		3.	Relevant Master Batch ANTIFIBRILLANT	0.016 kg/kg of the export
	MT, Master Batch colour: 3.68		4.	Relevant Master Batch White	
	MT, Conductive Black:6.55 MT,		5.	Relevant Master Batch Colour	
	LLDPE:73.33 MT. LDPE:31.43 MT.		6.	Relevant Conductive Black	
	Relevant UV Stabilizer Master Batch :16 MT		7.	Relevant LLDPE	1.05 kg/kg content contains in the export
			8.	Relevant LDPE	1.05 kg/kg content contains in the export
			9.	Relevant UV Stabilizer Master Batch	0.004 kg/kg of export

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:10/18/84-

Party Name: SHANKAR

Meet No/Date:20/84-

Status: Approved

ALC3/2016

PACKAGINGS LIMITED

ALC3/2016

05.01.2017

HO File

RLA File

Lic.No/Date:0310807452

31 :01/84/050/00291/AM17/ :03/95/040/00439/AM17/

30.08.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as detailed below:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed				
1.	Containers Net Content of Exports:	Containers Net Content of Exports:	1.	Relevant Polypropylene granules	1.10 kg/kg content contains in the export				
	Polypropylene Granules: 818.18 MT, HDPE Granules: 4.25 MT, Master Batch		2.	Relevant HDPE granules	1.05 kg/kg content contains in the export				
	Master Batch ANTIFIBRILLANT: 12.27 MT, Master Batch White:6.13 MT, Master Batch colour:3.68 MT, Conductive Black:6.55 MT,		3.	Relevant Master Batch ANTIFIBRILLANT	0.016 kg/kg of the export				
			4.	Relevant Master Batch White					
			5.	Relevant Master Batch Colour					
	LLDPE:73.33 MT, LDPE:31.43 MT,						6.	Relevant Conductive Black	
	Relevant UV Stabilizer Master Batch :16 MT	Relevant UV Stabilizer		7.	Relevant LLDPE	1.05 kg/kg content contains in the export			
				8.	Relevant LDPE	1.05 kg/kg content contains in the export			
			9.	Relevant UV Stabilizer Master Batch	0.004 kg/kg of the export				

Case No.:11/18/84- ALC3/2016	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status: Approved
HQ File	RLA File	Lic.No/Date:0310807454	
:01/84/050/00292/AM17/	:03/95/040/00441/AM17/	30.08.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as detailed below:

	S.No.	Export Product	Export Quantity		Import item	Quantity allowed	
	1.	Flexible Intermediate Bulk Containers Net Content of Exports:	971.834 MT	1.	Relevant Polypropylene granules	1.10 kg/kg content contains in the export	
32		Polypropylene Granules: 818.18 MT, HDPE Granules: 4.25 MT, Master Batch		2.	Relevant HDPE granules	1.05 kg/kg content contains in the export	
		ANTIFIBRILLANT: 12.27 MT, Master Batch White:6.13		3.	Relevant Master Batch ANTIFIBRILLANT	0.016 kg/kg of the export	
		MT, Master Batch colour:3.68 MT, Conductive Black:6.55 MT,	MT,		4.	Relevant Master Batch White	
				5.	Relevant Master Batch Colour		
		LLDPE:73.33 MT, LDPE:31.43 MT,		6.	Relevant Conductive Black		
		Relevant UV Stabilizer Master Batch:16 MT		7.	Relevant LLDPE	1.05 kg/kg content contains in the export	

Rus

done-

8.	Relevant LDPE	1.05 kg/kg content contains in the export
9.	Relevant UV Stabilizer Master Batch	0.004 kg/kg of the export

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:2/18/84- ALC3/2016	Party Name:SUPREME NONWOVEN INDUSTRIES PVT LTD	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status: Approved
HQ File	RLA File	Lic.No/Date:0310807504	
, :01/84/050/00283/AM17/	:03/95/040/00432/AM17/	31.08.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for by allowing 20% wastage on net content in the export product.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:23/18/84- ALC3/2016	Party Name:STAND21 EXPORTS (INDIA) PVT LTD.	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status:Deferred
HQ File	RLA File	Lic.No/Date:0410162244	Defer
:01/84/050/00304/AM17/	:04/24/040/00082/AM17/	02.09.2016	Date:02.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued by DIPP on 22.12.2016 to the firm to furnish the following information:

- 1. Complete calculation indicating the requirement of raw material (both imported & indigenous) for manufacture of each show and for different sizes.
- To clarify whether export product will be Gents Half Boot (SION G-9) /Long Boot (SION G-10) or simply leather show (SION G-14) and also how the requirement of inputs given in the SION are different in this case.
- Past production of item of export vis-a vis consumption of raw materials, both imported & indigenous, during the past three years, duly certified by a Chartered Accountant.

NC decided to wait for their reply. The case stands deferred for re-listing on 02.02.2017.

	Case No.:5/18/84- ALC3/2016	Party Name: KUSUMGAR CORPORATES PVT. LTD.	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status: Deferred
35	HQ File	RLA File	Lic.No/Date:0310807617	Defer
	:01/84/050/00286/AM17/	:03/94/040/00488/AM17/	06.09.2016	Date:02.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 02.02.2017.

Case No.:31/20/84- ALC3/2016	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status: Approved
HQ File	RLA File	Lic.No/Date:0510399638	
36 :01/84/050/00374/AM17/	:05/24/040/00257/AM17/	07.09.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms as applied for by the firm in respect of the Advance Authorisation issued in this case as per CAD. GSM should match in import and export.

Runt

Q 10

RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:8/18/84- ALC3/2016	Party Name: VENUS SAFETY & HEALTH PVT. LTD.,	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status:Deferred
37	HQ File	RLA File	Lic.No/Date:0310807808	Defer
	:01/84/050/00289/AM17/	:03/95/040/00207/AM16/	15.09.2016	Date:02.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. NC decided to ask the firm to furnish the manufacturing process and CAD of the product. The case stands deferred for re-listing on 02.02.2017.

Case No.:32/20/84- ALC3/2016	Party Name: CHELSEA MILLS LLP	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status:Withdrawn
HQ File	RLA File	Lic.No/Date:0510399778	
38 :01/84/050/00375/AM17/	:05/23/040/00282/AM17/	20.09.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the norms has already been fixed by NC in its meeting No.14/AM17 dated 13.10.2016 under para 4.04 (a) (1) of FTP against the Special Advance Authorisation Scheme. Accordingly, Committee decided to withdraw the case.

Case No.:1/20/84- ALC3/2016	Party Name:CHELSEA MILLS LLP	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status: Withdrawn
HQ File	RLA File	Lic.No/Date:0510399803	
39::01/84/050/00344/AM17/	:05/23/040/00291/AM17/	21.09.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the norms has already been fixed by NC in its meeting No.14/AM17 dated 13.10.2016 under para 4.04 (a) (1) of FTP against the Special Advance Authorisation Scheme. Accordingly, Committee decided to withdraw the case.

	Case No.:19/20/84- ALC3/2016	Party Name:MATRIX CLOTHING PVT. LTD.	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status: Deferred
40	HQ File	RLA File	Lic.No/Date:0510399790	Defer
	:01/84/050/00362/AM17/	:05/24/040/00300/AM17/	21.09.2016	Date:02.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 02.02.2017.

	Case No.:23/20/84- ALC3/2016	Party Name:CHELSEA MILLS LLP	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status: Withdrawn
41	HQ File :01/84/050/00366/AM17/	RLA File :05/23/040/00289/AM17/	Lic.No/Date:0510399802 21.09.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the norms has already been fixed by NC in its meeting No.14/AM17 dated 13.10.2016 under para 4.04 (a) (1) of FTP against the Special Advance Authorisation Scheme. Accordingly, Committee decided to withdraw the case.

Rung

of.

Case No.:35/20/84- ALC3/2016	Party Name: J.D. APPARELS PVT. LTD.	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510399815	Defer
:01/84/050/00378/AM17/	:05/23/040/00276/AM17/	22.09.2016	Date:02.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 02.02.2017.

	Case No.:25/18/84- ALC3/2016	Party Name: K H EXPORTS INDIA PRIVATE LIMITED.	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status: Deferred	
43	HQ File :01/84/050/00306/AM17/	RLA File :04/24/040/00095/AM17/	Lic.No/Date:0410162310 23.09.2016	Defer Date:02.02.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by DIPP to the firm. NC decided to wait for their comments. The case stands deferred for re-listing on 02.02.2017.

Case No.:4/20/84- ALC3/2016	Party Name:GAURAV INTERNATIONAL	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status: Approved
HQ File	RLA File	Lic.No/Date:0510399831	
:01/84/050/00347/AM17/	:05/23/040/00294/AM17/	23.09.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

The GSM should be match both in export and import.

RA concern may take necessary action subject to compliance of other usual conditions

Case No.:9/20/84- ALC3/2016	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status: Approved
HQ File	RLA File	Lic.No/Date:0510399889	
5 :01/84/050/00352/AM17/	:05/24/040/00306/AM17/	23.09.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

The GSM should be match both in export and import.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:12/18/84- ALC3/2016	Party Name: ADMIRE FIBER TEX (INDIA) PVT. LTD.	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status: Approved
HQ File	RLA File	Lic.No/Date:0810138735	
:01/84/050/00293/AM17/	:08/24/040/00252/AM17/	26.09.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their U.O. No. 7/409/2016 –TSW dated 19.12.2016 as detailed below:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Non-woven fabric sacks made of manmade fibre (Polypropylene)	O STORY OF THE OWNER.	Relevant manmade fibre Polypropylene	1.17 kg/kg content contains







Net content in export product 100000 kgs. Of relevant	in export product
manmade fibre Polypropylene	

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:30/18/84- Party Name:CIL Meet No/Date:20/84- ALC3/2016 TEXTILES PRIVATE ALC3/2016 LIMITED 05.01.2017

HQ File RLA File Lic.No/Date:5610004996

:01/84/050/00311/AM17/ :56/24/040/00032/AM17/ 28.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their U.O. No. 7/348/2016 –TSW dated 09.01.2017 as detailed below:

	S.No.	Export Product		Export Quantity		Import item	Quantity allowed
47	1.	Poly Cotton V Fabric Dyed	Voven	40022.0 KG	1.	Chemical FH 9004/123	0.03130 KG./KG of export product
					2.	Chemical UKALIT L-17	0.1250 KG./KG of export product
					3.	Chemical AFORTIN BF -5060	0.0315 KG./KG of export product
					4.	Chemical UKANOL RUN 01	0.4677 KG./KG of export product
					5.	Chemical EVAROL 035	0.0238 KG./KG of export product

Note: Chemical shall be restricted to in terms of General note for Textiles at S.No. 5. RA concern may take necessary action subject to compliance of other usual conditions.

 Case No.:46/20/84-ALC3/2016
 Party Name:AMRIT EXPORTS PVT. LTD.
 Meet No/Date:20/84-ALC3/2016 05.01.2017
 Status:Deferred

 8 HQ File :01/84/050/00389/AM17/
 RLA File :02/24/040/00127/AM17/
 Lic.No/Date:0210207052 29.09.2016
 Defer Date:02.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 02.02.2017.

 Case No.:25/20/84-ALC3/2016
 Party Name:SHAHI EXPORTS
 Meet No/Date:20/84-ALC3/2016
 Status:Approved

 HQ File
 RLA File
 Lic.No/Date:0510399965
 03.10.2016

 :01/84/050/00368/AM17/
 :05/24/040/00317/AM17/
 03.10.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms as applied for by the firm in respect of the Advance Authorisation issued in this case as per CAD. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:26/20/84- ALC3/2016	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status: Deferred
HQ File:01/84/050/00369/AM17/	RLA File	Lic.No/Date:0510399975	Defer
	:05/24/040/00311/AM17/	03.10.2016	Date:02.02.2017

Rus



A

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 02.02.2017.

	Case No.:29/20/84- ALC3/2016	Party Name: AMRITT INDIA ASSOCIATES PRIVATE LIMITED	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status: Deferred
51	HQ File	RLA File	Lic.No/Date:0510399970	Defer
	:01/84/050/00372/AM17/	:05/23/040/00090/AM17/	03.10.2016	Date:02.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 02.02.2017.

	Case No.:6/18/84- ALC3/2016	Party Name:PREMIER FINE LINENS PRIVATE LIMITED,	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status:Deferred
52	HQ File	RLA File	Lic.No/Date:3210077997	Defer
	:01/84/050/00287/AM17/	:32/24/040/00021/AM17/	04.10.2016	Date:02.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. NC decided to ask the firm to furnish the stage wise wastage, manufacturing flow chart and CAD of all made up of the product. The case stands deferred for re-listing on 02.02.2017.

Case No.:27/20/84- ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status: Apprroved
HQ File	RLA File	Lic.No/Date:0510400030	
53 :01/84/050/00370/AM17	/ :05/24/040/00329/AM17/	05.10.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms as applied for by the firm in respect of the Advance Authorisation issued in this case as per CAD. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:34/20/84- ALC3/2016	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status: Approved
54	HQ File :01/84/050/00377/AM17/	RLA File :05/24/040/00327/AM17/	Lic.No/Date:0510400034 05.10.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

The GSM should be match both in export and import.

RA concern may take necessary action subject to compliance of other usual conditions.

2.5	Case No.:62/20/84- ALC3/2016	Party Name: CONNOISSEUR FASHIONS	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status:Deferred
22	HQ File :01/84/050/00405/AM17/	RLA File: 04/24/040/00114/AM17/	Lic.No/Date:0410162348	Defer Date:02.02.2017
		Land of the state	03.10.2010	Date:02.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the

Purt-

Core 14

application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 02.02.2017.

	Case No.:24/20/84- ALC3/2016	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status: Deferred
56	HQ File	RLA File	Lic.No/Date:0510400059	Defer
	:01/84/050/00367/AM17/	:05/24/040/00313/AM17/	06.10.2016	Date:02.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 02.02.2017.

	Case No.:28/20/84- ALC3/2016	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status: Deferred
57	HQ File :01/84/050/00371/AM17/	RLA File :05/24/040/00331/AM17/	Lic.No/Date:0510400075 07.10.2016	Defer Date:02.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 02.02.2017.

	Case No.:30/20/84- ALC3/2016	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status: Deferred
58	HQ File :01/84/050/00373/AM17/	RLA File :05/24/040/00323/AM17/	Lic.No/Date:0510400110 17.10.2016	Defer Date:02.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 02.02.2017.

	Case No.:45/20/84- ALC3/2016	Party Name: ABHIKRITI IMPEX PVT. LTD.,	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status:Deferred
59	HQ File :01/84/050/00388/AM17/	RLA File :02/24/040/00135/AM17/	Lic.No/Date:0210207084 17.10.2016	Defer Date:02.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. NC decided to ask the firm to furnish the CAD, Measurement chart of the product. The case stands deferred for re-listing on 02.02.2017.

Case No.:18/20/84- ALC3/2016	Party Name:PIONEER EMBROIDERIES LTD	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status: Approved
HQ File 60:01/84/050/00361/AM17/	RLA File :03/95/040/00530/AM16/	Lic.No/Date:0310808480	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

The GSM should be match both in export and import.

RA concern may take necessary action subject to compliance of other usual conditions.

61 Case No.:33/20/84- Party Name:SIPL TEXTILES Meet No/Date:20/84- Status:Deferred





ALC3/2016	PVT.LTD.	ALC3/2016 05.01.2017	
HQ File	RLA File	Lic.No/Date:0510400157	Defer
:01/84/050/00376/AM17/	:05/24/040/00315/AM17/	19.10.2016	Date:02.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. NC decided to ask the firm to furnish the justification of higher wastage of the product. The case stands deferred for re-listing on 02.02.2017.

Case No.:16/20/84- ALC3/2016	Party Name:SUPREME NONWOVEN INDUSTRIES PVT LTD	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status: Deferred	
62 HQ File	RLA File	Lic.No/Date:0310808585	Defer	
:01/84/050/00359/AM17/	:03/95/040/00553/AM17/	20.10.2016	Date:02.02.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. NC decided to give the justification for higher wastage claimed alongwith the manufacturing process at each stage of the product. The case stands deferred for re-listing on 02.02.2017.

Case No.:20/18/84- ALC3/2016	Party Name:KANPUR PLASTIPACK LTD	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status: Approved
HQ File :01/84/050/00301/AM17/	RLA File :06/24/040/00022/AM17/	Lic.No/Date:061003847 3 21.10.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their U.O. No. Nil dated 16.12.2016 as detailed below:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed							
1.	Flexible Intermediate	100000 KG	1.	Polypropylene Granules Virgin for Extrusion	1.10 kg/kg content contains in export or applied quantity whichever is less							
	Bulk Containers		2.	U.V. Stabiliser Master Batch (Additive Master Batch Containing 20% U.V. stabilizer) virgin	0.02 kg							
	3	3.	Yarn (Conductive) Virgin	1.05 kg/kg content contains in export or applied quantity whichever is less								
										4.	Tape(Conductive)Virgin	1.05 kg/kg content contains in export or applied quantity whichever is less
	j		5.	Polypropylene Granules (To be used for manufacture of packing material) Virgin for Extrusion	As per packing policy							

RA concern may take necessary action subject to compliance of other usual conditions.

64	Case No.:7/20/84- ALC3/2016	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status: Approved
	HQ File :01/84/050/00350/AM17/	RLA File :05/24/040/00364/AM17/	Lic.No/Date:0510400242 24.10.2016	

Rup

63

G 16

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

The GSM should be match both in export and import.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:10/20/84- ALC3/2016	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status: Approved
HQ File	RLA File	Lic.No/Date:0510400235	
65:01/84/050/00353/AM17/	:05/24/040/00352/AM17/	24.10.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms as applied for by the firm in respect of the Advance Authorisation issued in this case as per CAD. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:11/20/84- ALC3/2016	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status:Approved
1	HQ File :01/84/050/00354/AM17/	RLA File :05/24/040/00349/AM17/	Lic.No/Date:0510400233 24.10.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms as applied for by the firm in respect of the Advance Authorisation issued in this case as per CAD.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:12/20/84- ALC3/2016	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status: Approved
HQ File	RLA File	Lic.No/Date:0510400234	
:01/84/050/00355/AM17/	:05/24/040/00353/AM17/	24.10.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms as applied for by the firm in respect of the Advance Authorisation issued in this case as per CAD.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:22/20/84- ALC3/2016	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status: Deferred
68	HQ File :01/84/050/00365/AM17/	RLA File :05/24/040/00348/AM17/	Lic.No/Date:0510400240 24.10.2016	Defer Date:02.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. NC decided to ask the firm to furnish the CAD, Justification of fabric requirement of the product. The case stands deferred for re-listing on 02.02.2017.

69	Case No.:14/20/84- ALC3/2016	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status: Approved
	HQ File	RLA File	Lic.No/Date:0510400257	

Rynd

gone 17

:01/84/050/00357/AM17/ :05/24/040/00367/AM17/

25.10.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms as applied for by the firm in respect of the Advance Authorisation issued in this case as per CAD.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:36/20/84- ALC3/2016	Party Name: ARVIND LIMITED	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status:Deferred
70	HQ File	RLA File	Lic.No/Date:0810138963	Defer
	:01/84/050/00379/AM17/	:08/24/040/00297/AM17/	25.10.2016	Date:02.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 02.02.2017.

	Case No.:19/18/84- ALC3/2016	Party Name:AUGUSTAN KNITWEAR PRIVATE LIMITED	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status: Deferred
71	HQ File	RLA File	Lic.No/Date:3210078010	Defer
	:01/84/050/00300/AM17/	:32/24/040/00022/AM17/	26.10.2016	Date:02.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 02.02.2017.

Case No.:5/20/84- ALC3/2016	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status: Approved
HQ File	RLA File	Lic.No/Date:0510400297	
:01/84/050/00348/AM17/	:05/24/040/00373/AM17/	27.10.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms as applied for by the firm in respect of the Advance Authorisation issued in this case as per CAD. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:6/20/84- ALC3/2016	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status:Deferred
HQ File	RLA File	Lic.No/Date:0510400299	Defer
:01/84/050/00349/AM17/	:05/24/040/00376/AM17/	27.10.2016	Date:02.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to ask the firm to appear before NC on 02.02.2017 to justify the requirement of higher wastage alongwith sample of the product. The case stands deferred for re-listing on 02.02.2017.

74	Case No.:8/20/84- ALC3/2016	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0510400296	Defer
	:01/84/050/00351/AM17/	:05/24/040/00372/AM17/	27.10.2016	Date:02.02.2017







Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 02.02.2017.

	Case No.:13/20/84- ALC3/2016	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0510400298	Defer
75	:01/84/050/00356/AM17/	:05/24/040/00374/AM17/	27.10.2016	Date:02.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to ask the firm to appear before NC on 02.02.2017 to justify the requirement of higher wastage alongwith sample of the product. The case stands deferred for re-listing on 02.02.2017.

Case No.:15/20/84- ALC3/2016	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status: Approved
HQ File:01/84/050/00358/AM17/	RLA File :03/95/040/00508/AM17/	Lic.No/Date:0310808821 27.10.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their U.O. No. 7/36/2017- TSW dated 17.01.2017 as detailed below:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Flexible Intermediate Bulk Containers	971.834 MT	1.	Relevant Polypropylene granules	1.10 kg/kg content contains in the export
	Net Content of Exports:		2.	Relevant HDPE granules	1.05 kg/kg content contains in the export
	Polypropylene Granules: 818.18 MT, HDPE		3.	Relevant Master Batch ANTIFIBRILLANT	0.016 kg/kg of the export
	Granules: 4.25 MT, Master Batch		4.	Relevant Master Batch White	
	ANTIFIBRILLANT: 12.27 MT,		5.	Relevant Master Batch Colour	
	Master Batch White:6.13 MT, Master Batch		6.	Relevant Conductive Black	
	colour:3.68 MT. Conductive		7.	Relevant LLDPE	1.05 kg/kg content contains in the export
	Black: 6.55 MT, LLDPE: 73.33 MT,		8.	Relevant LDPE	1.05 kg/kg content contains in the export
	LDPE:31.43 MT, Relevant UV Stabilizer Master Batch:16 MT		9.	Relevant UV Stabilizer Master Batch	0.004 kg/kg of the export

RA concern may take necessary action subject to compliance of other usual conditions.

77	Case No.:17/20/84- ALC3/2016	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status: Approved
	HQ File :01/84/050/00360/AM17/	RLA File :03/95/040/00509/AM17/	Lic.No/Date:0310808823 27.10.2016	

frut

G 19

N.

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of

DIPP vide their U.O. No. 7/36/2017- TSW dated 17.01.2017 as detailed below:

S.No.	AND STATE OF THE S	Export Quantity		Import item	Quantity allowed
	Flexible Intermediate Bulk Containers Net Content of Exports:	971.834 MT	1.	Relevant Polypropylene granules	content contains
	Polypropylene Granules: 818.18 MT, HDPE Granules: 4.25 MT,		2.	Relevant HDPE granules	1.05 kg/kg content contains in the export
	Master Batch ANTIFIBRILLANT: 12.27		3.	Relevant Master Batch ANTIFIBRILLANT	0.016 kg/kg of the export
	MT, Master Batch White:6.13 MT, Master Batch colour:3.68		4.	Relevant Master Batch White	
			5.	Relevant Master Batch Colour	
	MT, Conductive Black:6.55		6.	Relevant Conductive Black	e 1.10 kg/kg content contains in the export 1.05 kg/kg content contains in the export 0.016 kg/kg of the export 1.05 kg/kg content contains in the export 1.05 kg/kg content contains in the export 1.05 kg/kg content contains in the export
	MT, LLDPE:73.33 MT, LDPE:31.43 MT,		7.	Relevant LLDPE	content contains
	Relevant UV Stabilizer Master Batch :16 MT		8.	Relevant LDPE	1.05 kg/kg content contains
			9.	ANTIFIBRILLANT Relevant Master Batch White Relevant Master Batch Colour Relevant Conductive Black Relevant LLDPE Relevant LDPE	0.004 kg/kg of

RA concern may take necessary action subject to compliance of other usual conditions.

Case No. ALC3/20	:5/16/84- 016	Party Name:BUILDMET FIBRES PVT LTD.,	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status:Deferred
78 HQ File	0/00279/AM17/	RLA File	Lic.No/Date:0710110601	Defer
:01/84/05		:07/24/040/00234/AM17/	28.10.2016	Date:02.02.2017

Decision: The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Bangalore. The case stands deferred for re-listing on 02.02.2017.

	Case No.:21/20/84- ALC3/2016	Party Name: JIVA DESIGNS (P) LTD.,	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status: Deferred
79	HQ File	RLA File	Lic.No/Date:0510400316	Defer
	:01/84/050/00364/AM17/	:05/23/040/00350/AM17/	28.10.2016	Date:02.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. NC decided to ask the firm to furnish the CAD of the product. The case stands deferred for re-listing on 02.02.2017.

	Case No.:6/16/84- ALC3/2016	Party Name: ADITYA BIRLA NUVO LIMITED	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status:Deferred
80	HQ File	RLA File	Lic.No/Date:0210207116	Defer
	:01/84/050/00280/AM17/	:02/24/040/00151/AM17/	02.11.2016	Date:02.02.2017

Decision: The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Kolkata. The case stands deferred for re-listing on 02.02.2017.

Rus

Gone

Va-

	Case No.:20/20/84- ALC3/2016	Party Name:POLIGOF - MICRO HYGIENE INDIA PRIVATE LIMITED	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status:Deferred
81	HQ File :01/84/050/00363/AM17/	RLA File :03/95/040/00455/AM17/	Lic.No/Date:0310808933	Defer Date:02 02 2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 02.02.2017.

Case No.:55/20/84- ALC3/2016	Party Name:UNITED LEASING AND INDUSTRIES LIMITED	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status: Deferred
82 HQ File	RLA File	Lic.No/Date:0510400361	Defer
:01/84/050/00398/AM17/	:05/24/040/00375/AM17/	04.11.2016	Date:02.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 02.02.2017.

	Case No.:3/20/84- ALC3/2016	Party Name:ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status: Deferred
83	HQ File	RLA File	Lic.No/Date:0810139017	Defer
	:01/84/050/00346/AM17/	:08/24/040/00312/AM17/	10.11.2016	Date:02.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 02.02.2017.

Case No.:56/20/84- ALC3/2016	Party Name:ULTIMATE FASHION MAKER	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510400413	Defer
:01/84/050/00399/AM17/	:05/24/040/00390/AM17/		Date:02.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter issued by DIPP on 17.01.2017 to the firm to furnish the following information:

 Complete calculation for requirement of import item for export item giving sketch/layout etc. indicating import content in export product.

ii) To indicate fabric also used along with stretch leather with lining of various colours. NC decided to wait for their comments. The case stands deferred for re-listing on 02.02.2017.

	Case No.:38/20/84- ALC3/2016	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status: Deferred	
85	HQ File :01/84/050/00381/AM17/	RLA File :05/24/040/00387/AM17/	Lic.No/Date:0510400425 15.11.2016	Defer Date:02.02.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 02.02.2017.

86 Case No.:43/20/84-

Party Name: RADNIK

Meet No/Date:20/84-

Status: Withdrawn







the firm in respect of the Advance Authorisation issued in this case as per CAD and measurement. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:49/20/84- ALC3/2016	Party Name:GAURAV INTERNATIONAL	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status: Approved
HQ File	RLA File	Lic.No/Date:0510400478	
92:01/84/050/00392/AM17/	:05/23/040/00384/AM17/	25.11.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms as applied for by the firm in respect of the Advance Authorisation issued in this case as per CAD. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:60/20/84- ALC3/2016	Party Name:MELRONE HAIR FACTORY	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status:Deferred
93	HQ File	RLA File	Lic.No/Date:0410162523	Defer
	:01/84/050/00403/AM17/	:04/24/040/00146/AM17/	25.11.2016	Date:02.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 02.02.2017.

	Case No.:52/20/84- ALC3/2016	Party Name:RICHA & CO	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0510400532	Defer
94	:01/84/050/00395/AM17/	:05/24/040/00411/AM17/	29.11.2016	Date:02.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to ask the firm to appear before NC on 02.02.2017 to justify the requirement of higher wastage alongwith sample of the product. The case stands deferred for re-listing on 02.02.2017.

Case No.:39/20/84- ALC3/2016	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status: Approved
HQ File	RLA File	Lic.No/Date:0510400538	
5 :01/84/050/00382/AM17/	:05/24/040/00418/AM17/	30.11.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms as applied for by the firm in respect of the Advance Authorisation issued in this case as per CAD. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status:Deferred
RLA File	Lic.No/Date:0510400555	Defer
:05/24/040/00412/AM17/	30.11.2016	Date:02.02.2017
	EXPORTS PVT. LTD.	EXPORTS PVT. LTD. ALC3/2016 05.01.2017 RLA File Lic.No/Date:0510400555

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the

Pur

Jone 23

Que de la constante de la cons

application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 02.02.2017.

	Case No.:53/20/84- ALC3/2016	Party Name:NOORVEER CREATIONS PVT. LTD	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status: Deferred
97	HQ File :01/84/050/00396/AM17/	RLA File :05/24/040/00424/AM17/	Lic.No/Date:0510400550 30.11.2016	Defer Date:02.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to ask the firm to furnish the justification of requirement of higher wastage alongwith sample of the product. The case stands deferred for re-listing on 02.02.2017.

	Case No.:54/20/84- ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status: Deferred
98	HQ File	RLA File	Lic.No/Date:0510400554	Defer
	:01/84/050/00397/AM17/	:05/24/040/00404/AM17/	30.11.2016	Date:02.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 02.02.2017.

	Case No.:57/20/84- ALC3/2016	Party Name:RICHA & CO	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0510400537	Defer
99	:01/84/050/00400/AM17/	:05/24/040/00428/AM17/	30.11.2016	Date:02.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to ask the firm to furnish the justification of higher wastage alongwith sample of item No. 1 and 7 of the product. The case stands deferred for re-listing on 02.02.2017.

	Case No.:61/20/84- ALC3/2016	Party Name: LINK UP TEXTILES LIMITED	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status: Deferred
100	HQ File	RLA File	Lic.No/Date:0410162530	Defer
	:01/84/050/00404/AM17/	:04/24/040/00156/AM17/	01.12.2016	Date:02.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 02.02.2017.

	Case No.:42/20/84- ALC3/2016	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status: Withdrawn
101	HQ File:01/84/050/00385/AM17/	RLA File :05/24/095/00008/AM17/	Lic.No/Date:0510400588 02.12.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the norms has already been fixed by NC in its meeting No.16/AM17 dated 18.11.2016 under para 4.04 (a) (1) of FTP against the Special Advance Authorisation Scheme. Accordingly, Committee decided to withdrawn the case.



G 24

	Case No.:59/20/84- ALC3/2016	Party Name: EXEL SOURCING COMPANY,	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status: Deferred
102	HQ File :01/84/050/00402/AM17/	RLA File :32/24/040/00029/AM17/	Lic.No/Date:3210078045 02.12.2016	Defer Date:02.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 02.02.2017.

Case No.:47/20/84- ALC3/2016	Party Name:RICHA & CO	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status: Approved
HQ File	RLA File	Lic.No/Date:0510400602	
103:01/84/050/00390/AM17/	:05/24/040/00438/AM17/	05.12.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms as applied for by the firm in respect of the Advance Authorisation issued in this case as per CAD. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:37/20/84- ALC3/2016	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status: Withdrawn
104	HQ File	RLA File	Lic.No/Date:0510400619	
104	:01/84/050/00380/AM17/	:05/24/095/00010/AM17/	06.12.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the norms has already been fixed by NC in its meeting No.17/AM17 dated 24.11.2016 under para 4.04 (a) (1) of FTP against the Special Advance Authorisation Scheme. Accordingly, Committee decided to withdraw the case.

	Case No.:41/20/84- ALC3/2016	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status: Withdrawn
105	HQ File :01/84/050/00384/AM17/	RLA File :05/24/095/00009/AM17/	Lic.No/Date:0510400618 06.12.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the norms has already been fixed by NC in its meeting No.13/AM17 dated 29.09.2016 under para 4.04 (a) (1) of FTP against the Special Advance Authorisation Scheme. Accordingly, Committee decided to withdraw the case.

Case No.:48/20/84- ALC3/2016	Party Name:UNIQUE FASHION	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status:Approved
HQ File	RLA File	Lic.No/Date:0510400640	
:01/84/050/00391/AM17/	:05/24/040/00443/AM17/	07.12.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms as applied for by the firm in respect of the Advance Authorisation issued in this case as per CAD. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Kmf

Jone 25

	Case No.:58/20/84- ALC3/2016	Party Name:JAI COTTON	Meet No/Date:20/84- ALC3/2016 05.01.2017	Status:Deferred
	HQ File	RLA File	Lic.No/Date:3210078047	Defer
107	:01/84/050/00401/AM17/	:32/24/040/00030/AM17/	07.12.2016	Date:02.02.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to ask the firm to furnish the justification higher wastage and measurement chart of the product. The case stands deferred for re-listing on 02.02.2017.

(108)

Case No. 319	M/s. Stand21 Exports (India) Pvt. Ltd.	
NC Meeting No.20/AM-17 dt 05.01.2017	File No.01/84/171/00154/AM-17/DES-V	
RA. F.No. 04/24/040/00001/AM14		

Fixation of norms for export product "100% Aramide Knitted Mens Occupational Clothing Mechanic, Style name: La Couture HSC" against the Annual Advance Authorization No. 0410152623 dated 05.12.2013

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

The GSM should be match both in export and import.

RA concern may take necessary action subject to compliance of other usual conditions.

(109)

Case No. 320	M/s. Stand21 Exports (India) Pvt. Ltd.	
NC Meeting No.20/AM-17 dt 05.01.2017	File No.01/84/050/260/AM-12/DES-V	
RA. F.No. 04/24/040/00218/AM12		

Fixation of norms for export product "Shoes (Full Shoes Mens) against the Annual Advance Authorization No. 0410129701 dated 21.10.2011.

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and observed that the firm has requested for fixation of norms as their case was rejected by NC in its meeting No. 37/84 dated 15.12.2011. Committee decided to refer the case to DIPP. The case stands deferred for re-listing on 02.02.2017.

(110)

Case No. 321	M/s. Violet Apparels Pvt. Ltd.
NC Meeting No.20/AM-17 dt 05.01.2017	File No.01/84/050/00398/AM-13/DES-V
RA. F.No. 05/24/040/00371/AM13	

Fixation of norms for export product "Shoes (Full Shoes Mens) against the Annual Advance Authorization No. 0410129701 dated 21.10.2011.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested for fixation of norms as their case was rejected by NC in its meeting No. 02/84 dated 28.12.2012. NC decided to defer the case for re-listing on 02.02.2017.

(111)

M/s. Amit Exports Pvt. Ltd.	
File No. 01/84/050/419/AM-16/DES-V	

Fixation of norms for regularization of Adv. Licence No. 0210206430 dated 08.01.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 01.12.2016 through e.mail. to furnish the Style Nos and efficiency in the CAD of the product. The reply is not received from firm. NC decided to wait for their reply. The case stands deferred for re-listing on 02.02.2017.

Rus

None

Case No. 323	M/s. JPM Exports Pvt. Ltd.
NC Meeting No.20/AM-17 dt 05.01.2017	File No.01/84/50/00176/AM-16/DES-V
RA. F.No. 02/24/040/00085/AM16	

Fixation of norms in respect of Advance Authorization No. 0210206023 dated 29.07.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that deficiency letter has been issued to the firm on 19.09.2016 to furnish the CAD and sample of the product. The reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 02.02.2017.

(113)

Case No. 324	M/s.Indauto Filters,
NC Meeting No.20/AM-17 dt 05.01.2017	File No.01/84/50/00176/AM-16/DES-V
RA F.No.07/21/040/00135/AM15	Adv. Authorisation No. 0710104370 dated 22.05.2014
RA F.No.07/21/040/00636/AM15	Adv. Authorisation No. 0710106864 dated 20.10.2014
RA F.No.07/21/040/00383/AM15	Adv. Authorisation No. 0710106258 dated 31.07.2014

Request for permission to change the description in export product against the above said Adv. Authorisations. The details as under:

Export Product Description mentioned in the above said Adv Authorisation	Required to be changed the Export Description
PP Woven Fabrics with /without UV Stabilisaiton (2 percent by weight) Covered under SION H 447 (ITC HS Code: 39269080)	Flexible Intermediate Bulk Containers – SION No H 97 – ITC HS Code 63053200

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 24.11.2016 for change the export product from SION H-447 to SION H97 as their customer has changed the order whereas the raw material has already imported by them, and they have sourced another Customer who can buy their finished product as the input raw materials are common in SION H97. As per comments received from DIPP on 27.01.2017 since the firm has obtained Advance Authorisation under SION H-447 wherein P.P Granules and stabilization Master Batch are allowed to import and in H-97 both these items are also covered. Accordingly, Committee agreed to firm's request and have no objection for change of export product subject to policy & procedure of advance authorisation.

RA concern may take necessary action subject to compliance of other usual conditions.

(114)

Case No. 325	M/s. Richa Global Exports (P) Ltd.
NC Meeting No. 20/AM-17 dt. 05-01-2017	File No. 01/84/171/258/AM17/DES-V
	C1000/ B D' - 1W E1 : CCM 02 (-/- 100/)

Fixation of norms for export product Ladies Blouse of 100% Rayon Printed Woven Fabric GSM 82 (+/- 10%) Style No. 436427/436441 against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.

Decision: Vide their letter dated 02-01-2017 M/s. Richa Global Exports (P) Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

(115)

Case No. 326	M/s. Shahi Exports (P) Ltd.
NC Meeting No. 20/AM-17 dt. 05-01-2017	File No. 01/84/171/253/AM17/DES-V
Fixation of norms for export product Girls Dres	ss (Style No CX8-7164123) made of 100% Cotton Woven

Fixation of norms for export product Girls Dress (Style No CX8-7164123) made of 100% Cotton Woven Yarn Dyed Fabric GSM 156 (Tolerance + Or – 10%) against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.

Rus

None 27

conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

(116)

Case No. 327	M/s. Modelama Exports (P) Ltd.	
NC Meeting No. 20/AM-17 dt. 05-01-2017	File No. 01/84/171/259/AM17/DES-V	

Fixation of norms for export product (1) Ladies Skirt With Lining Shell Fabric: Made From 55% Ramie 45% Cotton Dyed Woven Fabric GSM 60 (+/- 10%) The End Product Should Contain 1197.71 SQM Lining Fabric Made of 100% Polyester Dyed Woven Lining Fabric GSM 55 (+/- 10%) Under Export Style No. 435614 (2) Ladies Skirt With Lining Shell Fabric: Made From 55% Ramie 45% Cotton Printed Woven Fabric GSM 60 (+/- 10%) The End Product Should Contain 10583.10 SQM Lining Fabric Made of 100% Polyester Dyed Woven Lining Fabric GSM 55 (+/- 10%) Under Style No. 426776 against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.

Decision: Vide their letter dated 06-01-2017 M/s. Modelama Exports (P) Ltd.. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

(117)

 Case No. 327(A)
 M/s. Orient Craft Ltd.

 NC Meeting No. 20/AM-17 dt. 05-01-2017
 File No. 01/84/171/264/AM17/DES-V

Fixation of norms for export product Ladies Trouser made out of 100% Rayon Printed Woven Fabric GSM 135 (+/- 10%) Style No. 397713 / 402946 against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.

Decision: Vide their letter dated 09-01-2017 M/s. Orient Craft Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

(118)

Case No. 327(B)	M/s. Orient Craft Ltd.
NC Meeting No. 20/AM-17 dt. 05-01-2017	File No. 01/84/171/265/AM17/DES-V
E' .' C C	

Fixation of norms for export product Ladies Trouser made out of 100% Rayon Dyed Woven Fabric GSM 135 (+/- 10%) Style No. 397713 / 402946 against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.

Decision: Vide their letter dated 09-01-2017 M/s. Orient Craft Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

(119)

Case No. 327(C)	M/s. Shahi Exports (P) Ltd.
NC Meeting No. 20/AM-17 dt. 05-01-2017	File No. 01/84/171/262/AM17/DES-V
F: .: 6 6	

Fixation of norms for export product (1) Girls Dress (Style No. 2087135) Made of 100% Cotton Denim Fabric GSM 153 (Tolerance + Or – 10%) (2) Babies Garment (Dress) Style No. 2087135 Made of 100% Cotton Denim Fabric GSM 153 (Tolerance + Or – 10%) against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.

Decision: Vide their letter dated 12-01-2017 M/s. Shahi Exports (P) Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per







agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

(120)

Case No. 327(D)	M/s. Chelsea Mills LLP	
NC Meeting No. 20/AM-17 dt. 05-01-2017	File No. 01/84/171/266/AM17/DES-V	

Fixation of norms for export product 69% Cotton 30% Polyester 01% Spandex Woven Infants & Girls Full Sleeve Jackets With Frill (Style No. 805195) against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.

Decision: Vide their letter dated 12-01-2017 M/s. Chelsea Mills LLP have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual

conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.